

**Central Assistance to States  
for Fourth Plan**

4169. SHRI D. N. PATODIA :  
SHRI N. K. SANGHI :  
SHRI R. R. SINGH DEO :

Will the PRIME MINISTER be pleased to state :

(a) whether the quantum of assistance to be given during the Fourth Plan period to the different States has been determined according to the criteria fixed for the purpose; and

(b) if not, when a decision in this regard will be taken ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). The Statewise allocation of assistance will be worked out after relevant data in respect of various criteria fixed for the purpose become available.

**Import of Foreign Films**

4170. SHRI K. N. PANDEY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state the number of foreign films imported from abroad during the last eleven months in respect of which the Censoring authority refused permission for screening together with their names and reasons therefor ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : Eight films *viz.* (1) "The Greatest Jewel Robbery", (2) "Death laid an Egg", (3) "The Jackals", (4) "Massacre Time", (5) "Crossfire in Caracas", (6) "Navajo Joe", (7) "Angels on the Move" and (8) "The Incident" imported from abroad were refused certificates by the Central Board of film Censors during the the last eleven months. Of the above, on receipt of an appeal from the importers, against the decision of the Board

refusing to grant a certificate of public exhibition, in respect of the film "The Incident", the Central Government under section 5C of the Cinematograph Act, 1952, have ordered the Board to grant a certificate for public exhibition restricted to Adults only.

The Board have refused certificates for public exhibition in respect of the above films as each one of them did not comply with or contravened the provisions of the Cinematograph Act and rules made thereunder.

**Indo-Ceylon Talks**

4171. SHRI D. N. PATODIA :  
SHRI CHENGALRAYA NAIDU :  
SHRI R. K. SINHA :  
SHRI N. K. SANGHI :  
SHRI K. P. SINGH DEO :  
SHRI BENI SHANKER SHARMA :  
SHRI E. K. NAYANAR :  
SHRI R. R. SINGH DEO :  
SHRI SHIVA CHANDRA JHA :  
SHRI MUHAMMAD SHERIFF :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Indo-Ceylon talks were held recently to review the implementation of 1964 agreement concerning the Indian settlers in Ceylon; and

(b) if so, the main decisions taken at the meeting ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) (i) The Prime Ministers noted that matters pertaining to the implementation of the Agreement have been satisfactorily dealt

with by the Joint Committee in Colombo and through discussions among the officials and expressed their determination to continue to implement the Agreement in a spirit of mutual cooperation and goodwill as hitherto.

- (ii) The Ceylon Government agreed to expedite the grant of Ceylon citizenship to persons whose applications were pending. The High Commission of India in Ceylon will also continue to grant Indian citizenship in respect of pending applications.
- (iii) The Prime Minister of Ceylon stated that the repatriates returning to India under the 1964 Agreement would now be able to transfer all their assets to the full limit permitted under the current Exchange Control Regulations (Rs. 75,000=Ceylon) without purchasing Foreign Exchange Entitlement Certificates for the purpose.
- (iv) It was also agreed that the question of 150,000 persons of Indian origin in Ceylon, who were not covered by the 1964 Agreement will be taken up when some further progress has been made in the implementation of that Agreement.

#### Sino-Pak Joint Defence Strategy

4172. SHRI BENI SHANKER SHARMA :

SHRI D. N. PATODIA :

Will the Minister of DEFENCE be

pleased to state :

(a) whether Government's attention has been drawn to the reported agreement between General Yahia Khan of Pakistan and General Huan Yung Shen, the Chief of Chinese Liberation Army that in case of a renewed struggle between India and Pakistan, there would be joint defence strategy between their two countries ;

(b) if so, whether Government have since verified the authenticity of this news ; and

(c) the steps, if any, which Government are taking to meet this new menace ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (c). While Government are aware of the growing military links between Pakistan and China and the consequent threat to our security, they have no information of the reported agreement. Our defence plans take into accounts the threat from Pakistan and China.

#### Pension to Military Personnel

4173. SHRIMATI NIRLEP KAUR : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that pension is granted to military personnel only after completing a certain minimum period of service ; and

(b) if so, after how much period of service ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) Yes.

(b) The following minimum period of qualifying service is required for military personnel to earn a pension :—

(i) Permanent Regular Commissioned Officers	..	20 years.
(ii) Permanent Regular Commissioned late entrant Officers		15 years.
(iii) Jcos and other Ranks		15 years.
(iv) Non-Combatants (Enrolled) personnel		20 years.
(v) Reservists		15 to 20 years combined colour and reserve qualifying service according to their terms of engagement.